Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting No.2/AM12 due for 14.04.2011 but actually held on 21.04.2011

The Meeting No. 02/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 14.04.2011 but actually held on 21.04.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. R.A. Lal, Director.	R.O, TC, Noida
2.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)

(TEXTILES AND LEATHER ITEMS)

	Case No.:3/43/84-ALC3/2010	Pa	arty Name:SHA	HI EXPORTS	S PVT. L	TD.		Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Approved
	HQ File :01/84/050/00317/AM11/	R	RLA File :05/24/040/00331/AM11/		M11/			Lic.No/Date:0510281253 11.01.2011	
	Decision : The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present								
	in the meeting decided to ratif	fy the Advanc	e Authorizat	ion issue	d in thi	is case	as p	per written comments of DC(MSME) conveyed vide their
1	U.O. No.37(5)/05/2011-12/Hos	sy./64 dated 2	20.4.2011 a	s detailed	belov	V :-			
	Export item	Export Qty.	Import iter	n	Qty. a	allowed			
	Ladies Tunic Top made of	1400 Nos.	100%	Cotton	4410	5	p6		
	100% Cotton Dyed Fabric		Dyed	Fabric	mtrs.	(@3.15			
	GSM-75 +/- 10% (Style No. GSM-75+/- 10%. Sq. Mtrs./per								
	834407-80396).				pc.)				
	The R.A shall be advised to ta	ke necessary	action subj	ect to con	npliand	e of oth	er us	sual conditions.	

Case No.:1/47/84-ALC3/2010		Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Rejected
HQ File :01/84/050/00351/AM11/	II	Lic.No/Date:0510283394 08.02.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. However on the export side firm have not mentioned style no. of export item. Further, on import side, they have not mentioned the width of fabric and import Qty. has been asked for in linear Meter. They have neither submitted CAD, CAM, Calculation sheet, measurement etc in this case. In absence of this, it is not possible to compute the requirement of inputs in this case, hence, the Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:2/47/84-ALC3/2010	Party Name:VISMAYA INTERNATIONAL	Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Rejected
HQ File :01/84/050/00352/AM11/		Lic.No/Date:0510283395 08.02.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. However on the export side firm have not mentioned style no. of export item. Further, on import side, they have not mentioned the width of fabric and import Qty. has been asked for in linear Meter. They have neither submitted CAD, CAM, Calculation sheet, measurement etc in this case. In absence of this, it is not possible to compute the requirement of inputs in this case, hence, the Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:4/47/84-ALC3/2010		Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Deferred
4	HQ File :01/84/050/00354/AM11/			Defer Date: 19.05.2011

Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant information/details available in the file to the representative of DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 19.05.2011.

	Case No.:1/51/84-ALC3/2010	Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Deferred
5	HQ File :01/84/050/00370/AM11/		Defer Date: 19.05.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 19.05.2011.

Case No.:4/2/84-ALC3/2011	1 -	Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Approved
HQ File :01/84/050/00004/AM12/	RLA File :06/24/040/00067/AM11/	Lic.No/Date:0610021310 17.03.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-

Export item	Export Qty.	Import item	Qty. allowed
Polypropylene Multifilament Yarn	300000 Kgs.	PP Granules	306000 Kgs. (@ 1.02 Kg./Kg) with 2% wastage.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:5/2/84-ALC3/2011	-	Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Approved
HQ File :01/84/050/00005/AM12/		Lic.No/Date:0710078492 31.03.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-

S.	Export item	Export	Import item	Qty. allowed
No.		Qty.		
1.	100% Silk Georgettee fabrics	2975 Sq.	100% silk grey Georgettee	3034.5 Sq.
	Dyed/Printed/Embroidery (with or	Mtrs.	fabrics width 140 cm +/-	Mtrs. (with
	without), width 140cm +/-10%, GSM		10%, GSM 65 +/ 10%, 15	2% wastage)
	65 +/- 10%, 15 MM +/-10%		MM +/ 10%.	
2.	100% silk Georgettee fabrics	6500 Sq.	100% silk grey Georgettee	6630 Sq.
	Dyed/Printed/Embroidery (with or	Mtrs.	fabrics, width 140 cm + /-	Mtrs. (with
	without),		10%, GSM 35 +/- 10%, 8	2% wastage)
	width 140cm +/- 10%, GSM 35 +/-		MM +/- 10%.	
	10%, 8 MM +/- 10%			
3.	100% silk Habutai fabrics	6500 Sq.	100% silk grey Habutai	6630 Sq.
	Dyed/Printed/Embroidery (with or	Mtrs.	fabrics, width 140 cm +/-	Mtrs. (with
	without),		10%, GSM 35 +/- 10%, 8	2% wastage)
	width 140 cm +/-10%, GSM 35 +/-		MM +/- 10%.	
	10%, 8 MM +/- 10%			
4.	94% silk & 6% Lycra stretch	1300 Sq.	94% silk & 6% Lycra	1326 Sq.
	Georgettee fabrics	Mtrs.	stretch grey Georgettee	Mtrs. (with
	Dyed/Printed/Embroidery (with or		fabrics, width 140 cm +/	2% wastage)
	without),		10%, GSM 52 +/- 10%, 12	,
	width 140 cm +/- 10%, GSM 52 +/-		MM +/- 10%.	
	10%, 8 MM +/-10%			

5.	94% silk & 6% lycra stretch Satin fabrics Dyed/Printed/Embroidery (with or without), width 140 cm +/- 10%, GSM 69 +/- 10%, 16 MM +/- 10%	3900 Sq. Mtrs.	94% silk & 6% Lycra stretch grey satin fabrics, width 140 cm +/- 10%, GSM 69 +/- 10%, 16 MM +/- 10%.	` '
6.	100% silk Twill fabrics Dyed/Printed/Embroidery (with or without), width 140 cm +/- 10%, GSM 52 +/- 10%, 12 MM +/- 10%	3900 Sq. Mtrs.	100% silk Twill grey fabrics, width 140 cm +/- 10%, GSM 52 +/- 10%, 12 MM +/- 10%.	`
7.	100% silk Mesh fabrics Dyed/Printed/Embroidery (with or without), width 140 cm +/- 10%, GSM 32 +/- 10%, 7.5 MM +/ 10%.	1300 Sq. Mtrs.	100% silk Mesh grey fabrics, width 140 cm +/- 10%, GSM 32 +/- 10%, 7.5 MM +/- 10%.	1326 Sq. Mtrs. (with 2% wastage)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/2/84-ALC3/2011	l	Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Approved
HQ File :01/84/050/00006/AM12/		Lic.No/Date:0710078493 31.03.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-

S.No.	Export item	Export Qty.	Import item	Qty. allowed
1.	Dyed/Printed fabrics of	2696 Sq.	Grey fabrics of silk	2749.92 Sq.
	18% silk & 82% viscose	Mtrs.	18% & 82%	Mtrs. (with 2%
	140cm +/-10%, GSM 250		viscose, 140 cm	wastage).
	+/- 10%		+/- 10%, GSM 250	
			+/- 10%	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1/2/84-ALC3/2011	-	Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Deferred
9	HQ File :01/84/050/00001/AM12/			Defer Date: 19.05.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 19.05.2011.

	Case No.:2/2/84-ALC3/2011	l	Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Deferred
10	HQ File :01/84/050/00002/AM12/			Defer Date: 19.05.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 19.05.2011.

	II .	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Deferred
11	HQ File :01/84/050/00003/AM12/			Defer Date: 19.05.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 19.05.2011.

	Case No.:7/2/84-ALC3/2011	J	Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Deferred
12	HQ File :01/84/050/00007/AM12/			Defer Date: 19.05.2011
				ć 11

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 19.05.2011.

	Case No.:8/2/84-ALC3/2011] -	Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Deferred
13	HQ File :01/84/050/00008/AM12/			Defer Date: 19.05.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 19.05.2011.

	Case No.:9/2/84-ALC3/2011	-	Meet No/Date:2/84-ALC3/2011 14.04.2011	Status: Deferred
14	HQ File :01/84/050/00009/AM12/			Defer Date: 19.05.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 19.05.2011.

Manually generated agenda cases

Case No.15	M/s. Gaurav Internatinal, Gurgaon.
NC 02/12 dt. 14.04.2011	F.No. 01/84/50/446/AM-05/DES-V
Re-fixation of input out	put norms in respect of Advance Authorisatior
No.0510143448 dated 19.1	11.2004.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Shri Kamal Sharma, Manager (Imports) of the firm, who appeared for personal hearing in this case. The revised design submitted by the representative of the firm referred to DC (MSME) for examination and comments. It was therefore decided to defer the case for re-listing on 19.05.2011.

Case No.16	M/s. Hanuman Weaving Factory, Bangalore.
NC 02/12 dt. 14.04.2011	F.No. 01/84/50/285/AM-11/DES-V
Ratification of input ou	tput norms in respect of Advance Authorization
No.0710076346 dated 29.1	12.2010.

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to link the similar case file of the applicant firm wherein norms have been fixed and also handed over the file to the representative of DC(MSME) for examination/comments. It was therefore decided to defer the case for re-listing on 19.05.2011.

Case No.17	M/s. Arvind Ltd., Ahmedabad.
NC 02/12 dt. 14.04.2011	F.No. 01/84/50/299/AM-10/DES-V
Ratification of input out	tput norms in respect of Advance Authorization
No.0910087752 dated 29.0)3.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have informed that their one import item T4000 Fiber, polyester filament is manmade yarn of polyester, hence, the same is covered under SION, J-96. In view of this firm have requested to allow their inputs as per SION, J-96. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the following inputs as per SION, J-96 as requested by applicant firm in this case:-

		<u> </u>
S.No	Import item	Qty. allowed
1	Man-made yarn- polyester (T 400	As per SION, J-96.
	Fiber, polyester filament	
2	Vat Indigo Blue Dye	
3	Polyvinyl Alcohol	
4	Sodium Hydrosulphite	
5	Caustic Soda Flakes	
6	Packing material (LDPE/HDPE)	As per Packing Policy.
7	Cotton Yarn	As per SION, J-96.

Accordingly, R.A may revise/amend the CIF and FOB value of the advance athourisation in question. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.
